
(2022) 10 P&H CK 0014

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 9579 Of 2022

Navneet Kaur And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 04-10-2022

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2022) 10 P&H CK 0014

Hon'ble Judges : Deepak Manchanda, J

Bench : Single Bench

Advocate : Kerrein Sharma, Gurmeet Singh

Final Decision : Disposed Of

Judgement

Deepak Manchanda, J

The petitioners have approached this Court under Article 226/227 of the Constitution of India for seeking protection of their lives and personal liberty from respondents No.4 and 5.

The contention of learned counsel for the petitioners is that both are major, aged 19 years and 40 years respectively. In support thereof, copy of Aadhaar Card pertaining to petitioner no.1 and copy of passport of petitioner no.2 have been appended. It has further been contended that petitioners have performed marriage against the wishes of their parents. The marriage of the petitioners was solemnized on 02.10.2022. Copy of Marriage Certificate (Annexure P-3) has also been appended. The petitioners apprehend threat to their lives and liberty and claim that there is a constant danger of being implicated in a false case.

Notice of motion restricted to respondents No.1 to 3 only. Pursuant to supply of advance copy, Mr. Gurmeet Singh, AAG, Haryana, accepts notice on behalf of respondents No.1 to 3.

Learned counsel for the petitioners states that a representation dated

03.10.2022 (Annexure P-4) has also been sent by the petitioners to the respondent No.2-Senior Superintendent of Police, District Ambala.

Learned State counsel submits, on instructions, that the aforesaid representation has not been received by the respondent no.2, however, he has received an advance copy of the petition and he has no objection if appropriate directions are given for deciding the representation submitted by the petitioners.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the directions to respondent No.2-Senior Superintendent of Police, District Ambala, to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-4) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.

The Registry is directed to send a copy of this order along with copy of the petition to respondent No.2-Senior Superintendent of Police, District Ambala, for requisite compliance.

The petition is disposed of.